PART C---- RULES UNDER SECTION 22

Rules made by the High Court with the approval of the State Government, under the power conferred by section 22 of the Court Fees Act, 1870, regarding the number of persons necessary to be employed for the service and execution of processes issued out of the Civil and Criminal Courts established within the local limits of its jurisdiction.

RULES

1.   The High Court shall fix, and shall from time to time, as may be necessary, alter the maximum number of process-servers to be retained for the Court of each District and Sessions Judge, and for each district in the State.

High Court to fix number of process-servers for each district.

2.   The number of process-servers to be retained in each district shall be allotted by the Senior Subordinate Judge, subject to the control of the District Judge and High Court, to the various Courts of the District in such manner as shall be most convenient for the service of processes.

Distribution of process-servers among senior Courts

3.   In submitting proposals with regard to the maximum number of process-servers to be retained in any district, and in distributing the process-servers retained amongst the various Courts, the Senior Subordinate Judge or the Administrative Sub-Judge should ascertain, and report, when necessary, the number of processes issued from his own Court and from every other Civil and Criminal Court in the district during each month of the previous year ; and the maximum number of process-servers fixed for each Court shall be so many as are sufficient for the service of the largest number of process ascertained to have been issued in any one month. In calculating the number of process-servers capable of serving such ascertained number of processes, regard shall be paid to----

How to fix the number of process-servers for each district.

(a)   the average distance travelled by the peon;

(b)   the nature of the country to be traversed and the local circumstances ;

(c)   the number of process-servers by whom the processes were actually served **.**

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    * In fixing the number of process-servers regard must be had to the system of serving processes through agencies located in tahsils.